

(2020) 02 DEL CK 0217

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 908 Of 2020, Criminal Miscellaneous Application No. 3713 Of 2020

Akhil Arora

APPELLANT

Vs

State (Nct Of Delhi) & Anr

RESPONDENT

Date of Decision : 18-02-2020

Acts Referred:

Citation : (2020) 02 DEL CK 0217

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Mahesh Yadav, Panna Lal Sharma

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

CrI. M.A. 3712/2020

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C. 908/2020

3. Vide the present petition, petitioner seeks direction for quashing of FIR No.302/2013 dated 04.09.2013 registered at Police Station Kirti Nagar and consequent proceedings arising therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for State and respondent no.2 present in person and with the consent of counsel for parties, present petition is taken up for final disposal.

6. Petitioner and respondent no.2 got married on 16.11.2001 as per Hindu rites

and rituals. Due to extreme incompatibilities between petitioners and respondent no.2, they started living separately from 28.04.2013

7. Petitioner and respondent no.2 with the intervention of their well wishers and relatives entered into an amicable settlement before the Mediation

Centre, Tis Hazari Courts, Delhi vide settlement deed dated 26.04.2017 and settled all their disputes amicably.

8. Complainant/respondent no.2 is present in person and has been identified by SI Pankaj of Police Station Kirti Nagar and submits that matter has been settled and she does not wish to prosecute the matter any further.

9. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioner any further.

10. For the reasons afore-recorded, FIR No.302/2013 dated 04.09.2013 registered at Police Station Kirti Nagar and consequent proceedings emanating therefrom are quashed.

11. The petition is, accordingly, allowed and disposed of.

12. Pending application stands disposed of.

13. Order dasti.